

OA/104/87

CORAM : HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

27/10/1987

Mr. J.J. Yagnik learned counsel for the applicant present. Mr. N.S. Shevde learned counsel for the respondent seeks more time to file the reply. It is rather unfortunate, that more opportunities are given to the respondents to file the reply but the written statement has ~~not~~ been filed so far. However, ~~once again~~ ⁱⁿ ~~sufficient~~ time has ~~been~~ granted. The case be posted for further directions on December 15, 1987. The respondents however are directed to file ~~their~~ reply within four weeks from the date of this order with a copy to the other side.

pm
(P.M. JOSHI)
JUDICIAL MEMBER

O.A./104/87

(3)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

15/12/1987

Neither the applicant nor his advocate present.
Mr. N.S. Shevde for the respondents present. Respondent
to file reply within one month and applicant is also
free to file rejoinder if any within one month thereafter.
The case be posted in September, 1988 for final hearing.

Pravin
(P H Trivedi)
Vice Chairman

JM
(P M Joshi)
Judicial Member

*Mogera

Coram : Hon'ble Mr. M.M.Singh : Administrative Member
 Hon'ble Mr. N.R.Chandran : Judicial Member

3/5/1990

The above application has been filed to direct the respondents to regularise the services of the petitioner and to absorb the petitioner as khalasis. The respondent has filed a reply statement and has stated that all the applicants had been absorbed by an order dated 10.6.1987 against the regular vacancies. The learned counsel for the applicant ^{Respondent} has also produced the order dated 10.6.1987. In view of this, the application has become infructuous. Therefore, the application is disposed of as having ~~infr~~ become infructuous. However, there will be no order as to costs.

N.R.Chandran

(N.R.Chandran)
 Judicial Member

M.M.Singh

(M.M.Singh)
 Administrative Member

a.a.b.